

In the Central Administrative Tribunal
Principal Bench: New Delhi

Regn. No. RA 105/1993 in
OA No. 412/1987

Date of decision: 12.04.1993

Shri Surya Prakash Aggarwal ...Petitioner

Versus

Union of India ...Respondents

CORAM:-

**THE HON'BLE MR. JUSTICE S.K. DHAON, VICE-CHAIRMAN
THE HON'BLE MR. I.K. RASGOTRA, ADMINISTRATIVE MEMBER**

1. To be referred to the Reporters or not?

JUDGEMENT

**(of the Bench delivered by Hon'ble Mr.
Justice S.K. Dhaon, Vice-Chairman)**

This Review Application has been filed in this Tribunal on 18.03.1993. The prayer is that the order dated 14.09.1987 passed by the Division Bench (Hon'ble Mr. K. Madhava Reddy, Chairman and Hon'ble Mr. Kaushal Kumar, Member) may be reviewed.

2. The application is supported by an affidavit and there is a prayer for condoning the delay in filing of the application. The reason given is that the applicant was not supplied with a certified copy of the order dated 14.09.1987. On inspection of record on 17.03.1993, he acquired knowledge of the contents of the order dated 14.09.1987. We may note that on 14.09.1987, the applicant appeared in person before this Tribunal. We may also note that on that day, orders

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.2.

had not been reserved. Apparently, the order was dictated in the open court and in the presence of the applicant. It is not the case of the applicant that he did not understand the English language. It is thus clear that on 14.09.1987 itself the applicant acquired full knowledge of the contents of the order which is the subject matter of the review application. We are satisfied that the applicant was not prevented ~~with~~ ^{by a} sufficient cause in filing ~~the~~ highly belated application. We are, therefore, not prepared to condone the delay.

3. The application is rejected.

I.K. Rasgotra
(I.K. RASGOTRA)
MEMBER (A)

12.04.1993

S.K. Dhaon
(S.K. DHAON)
VICE CHAIRMAN
12.04.1993

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